

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
CIRCUIT COURT SITTING AT BILASPUR

Original Application No. 278 of 2005

Bilaspur, this the 18th day of March, 2005

Hon'ble Mr. M.P. Singh, Vice Chairman
Hon'ble Mr. Madan Mohan, Judicial Member

Ku. Urmila Bai
D/o Late Shri Bidbar
Aged about 41 years,
Un Employed and unmarried
Residing at Near to Railway Quarter
No.721/2, Railway Loco Colony,
Bilaspur-(CG)

Applicant

(By Advocate - Shri B.P. Rao)

V E R S U S

1. Union of India,
Through: The General Manager,
South East Central Railway,
Bilaspur Zone, G.M. Office,
PO : Bilaspur
Tehsil & District : Bilaspur(CG)

2. The Divisional Railway Manager,
South East Central Railway,
Raipur Division, Raipur
Tehsil & District : Raipur(CG)

3. The Divisional Personnel Officer,
South East Central Railway,
Raipur Division, Raipur
Tehsil & District : Raipur(CG)

Respondents

O R D E R (ORAL)

By M.P. Singh, Vice Chairman -

By filing this Original Application, the applicant has sought the following main reliefs :-

"8.2 That, the Hon'ble Tribunal be pleased either to decide the grievance in her favour or to pass a direction to the Respondent/s, to dispose the Applicant's Representation dated 15.12.2004 (Annexure-A-4) at the earliest."

2. Heard the learned counsel for the applicant.

3. The brief facts of the case are that the applicant is the daughter of the deceased Government servant. Her father was working as Store Khalasi and retired in the year 1975. He died in 1992. Her brother namely Phool Singh Bhuiya who was appointed as a Khalasi in Railways also died on

9th July, 1997. Her mother i.e. the mother of Phool Singh Bhuiya who was nominated by Mr. Phool Singh Bhuiya was granted all retiral dues including the family pension. According to the applicant she also ~~died~~ ^{died} on 3.12.2004. The applicant who is the sister of late Phool Singh Bhuiya has filed this OA claiming the life time arrears of pension. In this connection she has filed a representation dated 15th December, 2004 (Annexure A-4) to the respondents Nos. 2 & 3. Her representation is still pending.

4. In the facts and circumstances of the case, we deem it appropriate to direct the respondent No. 2 and 3 to consider and decide the representation of the applicant dated 15th December, 2004 by passing a speaking, detailed and reasoned order within a period of two months from the date of receipt of a copy of this order. We do so accordingly. The learned counsel for the applicant is directed to send a copy of this order as well as the copy of the petition to the respondents Nos. 2 & 3 immediately.

5: Accordingly, the Original Application stands disposed of at the admission stage itself.

(Madan Mohan)
Judicial Member

(M.P. Singh)
Vice Chairman.

"SA"

पृष्ठांकन सं. अ/व्या..... जवाहरपुर, दि.....
प्रतिलिपि द्वारा दिया-
(1) सदिव, ग्राम नामांकन दल एवं विधायक, जवाहरपुर
(2) ग्रामेश द्वारा दिया-
(3) लक्ष्मी कुमारी, द्वारा दिया-
(4) योगदाता, ग्राम नामांकन दल
सम्बन्ध एवं आवश्यक चालकों के
उपर्युक्त द्वारा दिया-

B.P.Rao B.P.
D.V.J

Received
on 22.3.08